

Year	Incidents	Deaths
2011	1760	611
2012	1415	415
2013	1136	397
2014 (upto 31st May)	512	158

(d) Several steps have been taken to strengthen and upgrade the capabilities of intelligence agencies at the Central and state level. This includes intelligence sharing through Multi-Agency Centre (MAC) at the central level and State Multi Agency Centre (SMAC) at the State level on 24x7 basis.

Training in intelligence is an integral part of regular training imparted to security personnel belonging to Central Armed Police Forces (CAPFs). The Central Reserve Police Force (CRPF) and Border Security Force (BSF) have set up their own schools to provide training on intelligence to its troops.

The LWE affected states have been advised from time to time to strengthen their intelligence wings/State Intelligence Bureaus (SIBs). Steps have been taken to improve the intelligence network - technical intelligence and human intelligence through continuous technical upgradation and regular training of personnel on surveillance and intelligence collection techniques and analysis of technical intelligence, with the funds provided under the Modernisation of Police Force (MPF) Scheme.

#### **Demand for repealing of AFSPA**

1583. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a persistent demand from the people of Jammu and Kashmir and the North-Eastern States for repealing the Armed Forces Special Powers Act (AFSPA); and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The issue of repealing of AFSPA from the J&K State has been raised by various sections of the society/entities/individuals in Kashmir valley from time to time. The hon'ble Chief Minister of J&K had met the then Hon'ble Home Minister on 14.11.2011 wherein he raised the issue of phased withdrawal of AFSPA from the State. Prof. Saifuddin Soz, Hon'ble MP (Rajya Sabha) *vide* letter dated 8th March 2013 had written to the then Hon'ble Home Minister that "*the perception is that since militancy*

*has gone down considerably, the AFSPA should go as it was devised temporarily. In any case, it has to be done in a manner that all the stake-holders are on board*". During the Conference of Chief Ministers on Internal Security held on 5th June 2013, the Hon'ble Chief Minister of J&K raised the issue of withdrawal of AFSPA from the state in a phased manner, beginning from the areas which have been free from the militancy for quite some time. However, various stakeholders particularly the Security Agencies have expressed their apprehension to the Government that the revocation of the Act from the State of J&K will jeopardize their efforts in maintaining the security and law & order in the State. Hence, it has been decided that the time is not appropriate at the moment for withdrawal of AFSPA from the State of J&K.

As regards North-Eastern States, the representations have been received from time to time from different organisations / NGOs from Manipur for withdrawal of Armed Forces Special Powers Act. On security matters, the Government of India carefully evaluates the situation on the ground before taking any decision.

#### **Cruelty to women by their spouse**

1584. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that cruelty to woman by their spouse is increasing in the country;
- (b) if so, the year-wise and State-wise details thereof; and
- (c) whether Government is thinking to strengthen the existing laws in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), a total number of 99,135 cases, 1,06,527 cases and 1,18,866 cases by husband or his relatives were registered during 2011, 2012 and 2013 respectively. Specific data on cruelty on women by husband is not maintained centrally. However, the Statewise details on total number of cases registered (CR), chargesheeted (CS), cases convicted (CV), persons arrested (PAR), persons chargesheeted (PCS) and persons convicted (PCV) in the cases of cruelty by husband or his relatives during the years 2011 - 2013 is given in Statement-I (*See below*).

- (c) The provision in the existing legislations like recently enacted Criminal Law (Amendment) Act 2013 and Protection of Women from Domestic Violence Act 2005, 498A of Indian Penal Code (IPC) etc. are sufficient to deal with types of cases.